

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1563 of 18 IN IA NO. 973

IN
APPEAL NO. 287 OF 2018

Dated: 2nd November, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Graphite India Limited **Appellant(s)**

Versus

Karnataka Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Anantha Narayana M.G. for
Mr. Shridhar Prabhu

Counsel for the Respondent(s) : Mr. Balaji Srinivasan
Ms. Pallavi Sengupta for R-2

ORDER

IA No. of 2018 - (Application for early hearing)

Learned counsel, Mr. Anantha Narayana M.G., appearing for the Appellant submitted that in the light of the statement made in the application, the same may kindly be accepted in the interest of justice and equity.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the application and for the reasons stated for early hearing therein, the same is accepted. Accordingly, the IA is allowed.

APPEAL NO. 287 OF 2018 &
IA NO. 973 OF 2018

Respondent Nos. 2 & 3 are directed not to precipitate in the matter till
29.11.2018.

List the matter on **29.11.2018**, as agreed by the learned counsel appearing for both the parties.

(S. D. Dubey)
Technical Member
Pr/pk

(Justice N. K. Patil)
Judicial Member